2265 Statement re Report of [6 MAY 1963] the Attorney-General 2266

- (a) A copy of the Ministry of Labour and Employment Notification G.S.R. No. 561, dated the 23rd March, 1963, issued under clause (b) of subsection (3) of section 1 of the Employees' Provident Funds Act, 1952. [Placed in Library. See No. LT-1296/63.]
- . (b) A copy each of the following Notifications of the Ministry of Labour and Employment, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:--
 - (i) Notification G.S.R. No. 663, dated the 10th April, 1963, publishing the Employees' Provident Funds (Sixth Amendment) Scheme, 1963.
 - (ii) Notification G.S.R. No. 666, dated the 15th April, 1963, publishing the Employees' Provident Funds (Seventh Amendment) Scheme, 1963.
 - [Placed in Library. See No. LT-1298/63 for (i) and (ii).]
- RESOLUTION Re. THE SETTING UP OF A CENTRAL WAGE BOARD FOR IRON ORE MINING INDUSTRY

SHRI RATANLAL KISHORILAL MALVIYA: Sir, I beg to lay on the Table, a copy of the Ministry of Labour and Employment Resolution No. WB-2(1)/62(1), dated the 3rd May, 1963 regarding the setting up of a Central Wage Board for the Iron Ore Mining Industry. [Placed in Library. See No. LT-1306/63.]

RESOLUTION Re. THE SETTING UP OF A CENTRAL WAGE BOARD FOR LIMESTONE AND DOLOMITE MINING INDUSTRIES

SHRI RATANLAL KISHORILAL MALVIYA: Sir, I also beg to lay on the Table a copy of the Ministry of Labour and Employment Resolution No. WB-2(1)/62(2), dated the 3rd May, 1963, regarding the setting up of a Central Wage Board for the Limestone and Dolomite Mining Industries. [Placed in Library. See No. LT-1307/63]

TWELFTH REPORT OF THE PUBLIC ACCOUNTS COMMITTEE (1962-63)

SHRIMATI K. BHARATHI (Kerala): Sir, I beg to lay on the Table a copy of the Twelfth Report of the Public Accounts Committee (1962-63) on action taken by Government on the outstanding recommendations of the Committee contained in its 34th, 37th and 42nd Reports (Second Lok Sabha) relating to Civil Accounts.

STATEMENT RE REPORT OF THE ATTORNEY-GENERAL AND SHRI A. V. VISWANATHA SASTRI ON THE VIVIAN BOSE COMMISSION'S REPORT

THE MINISTER OF PARLIAMEN-TARY AFFAIRS (SHRI SATYA NARA-YAN SINHA): Sir, I rise to make a statement about the request made by some hon. Members of this House last Rethe that Part I of Saturday port of Shri C. K. Daphtary and Shri A. V. Viswanatha Sastri be placed on the Table of the House. The House will remember that in his statement on the 29th April, the Minister of Industries had explained why Government consider it undesirable in the public interest to place this Part of the the **Dap**htary-Sastri Report on Table of the House. In the light of the discussion on the floor of this House last Saturday and in pursuance of the assurance given to you, Sir, at that time, Government have now looked into the alleged disclosure of this Part of the Report. They regret to have to say that the documents circulated to some hon. Members of this House appear to be correct copies of Part I of the Daphtary-Sastri Report. Government deplore the leakage of the secret